

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1894/2020

(Arising out of impugned final judgment and order dated 05-08-2019 in WC No. 22916/2005 passed by the High Court Of Judicature At Allahabad)

MOHIT GUPTA & ORS.

Petitioner(s)

VERSUS

SIYA RAM & ORS.

Respondent(s)

IA No. 196958/2019 - EXEMPTION FROM FILING O.T.)

Date : 24-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr.Manish Gupta,Adv.
Mr.Neelmani Guha,Adv.
Mr.Rohit Tomar,Adv.
Mr.Jugul Kishore Gupta,Adv.
Mr. Kausar Raza Faridi, AOR

For Respondent(s) Mr.Raj Kumar Bhartiya,Adv.
Mr. Sudhir Mendiratta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Mr. Sudhir Mendiratta, AOR accepts notice on behalf of the respondents. Four weeks' time is granted to file counter affidavit.

Rejoinder affidavit be filed within two weeks thereafter.

Status-quo shall be maintained in the meanwhile.

List thereafter.

(SUSHMA KUMARI BAJAJ)
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER